

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 892 of 2022

IN THE MATTER OF:

Radius & Deserve Builders LLP

...Appellant

Versus

IDBI Trusteeship Services LLP

...Respondent

Present:

For Appellant: Mr. Tishampati Sen, Riddhi S. and G. Karthikeya,
Advocates

For Respondent:

ORDER

01.08.2022: Heard Learned Counsel for the Appellant.

2. This Appeal has been filed against the Order dated 30th June, 2022 passed by the Adjudicating Authority. By which Order, the Adjudicating Authority noticing the fact that various opportunities were granted to the Appellant to file Reply Affidavit has reserved the Judgement and permitted the parties to place on record written submissions within a period of two weeks from that date. Learned Counsel for the Appellant submits that there were substantial valid reasons for Appellant not to file Reply since investigation and enquiry was going on.

3. Be that as it may, when the Opportunity was granted to the Appellant, we do not find any error in the Order impugned for an interference in the exercise of the Appellate Jurisdiction. Appellant was permitted to file written

submissions where he could have mentioned all his pleas, we thus do not find any ground to interfere at this stage. The Appeal is dismissed.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**

Basant/nn

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